

# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

# OA No. 304/96 and OA No. 371/96

Tuesday, this the 4th day of June, 1996

#### CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

### OA No. 304/96

 E. Abdul Rahiman Kunju, Extra Departmental Packer, Clappana Sub Post Office, Clappana.

Applicant

By Advocate Mr. N. Nagaresh

#### Versus

- 1. Assistant Superintendent of Post Offices, (Adhoc Disciplinary Authority), Kollam Postal Division, Kollam.
- Sub Divisional Inspector of Post Offices, Karunagappally Postal Sub Division, Karunagappally.
- 3. Senior Superintendent of Post Offices, Kollam Postal Division, Kollam.
- 4. Chief Postmaster General, Kerala Circle, Thiruvananthapuram.
- Union of India represented by its
   Secretary to Ministry of Communications,
   Department of Posts, New Delhi.
   Respondents

By Advocate Mr. George Joseph, ACGSC

## OA No. 371/96

1. E. Abdul Rahiman Kunju, Extra Departmental Packer, Clappana Sub Post Office, Clappana.

Applicant

By Advocate Mr. N. Nagaresh

#### Versus

- 1. Senior Superintendent of Post Offices, Kollam Postal Division, Kollam.
- Chief Postmaster General, Kerala Circle, Thiruvananthapuram.

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3. Union of India represented by its Secretary to Ministry of Communications, Department of Posts, New Delhi.

Respondents

By Advocate Mr. TPM Ibrahim Khan, SCGSC

The applications having been heard on 4th June, 1996, the Tribunal on the same day delivered the following:

#### ORDER

# CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant seeks appropriate directions to respondents, to promote him as Postman with effect from 4.1.1995. He took an examination for this purpose and was declared qualified by Annexure A2 order dated 21.12.1994 (in OA 304/96). However, he was not promoted as he was under suspension (put off) and as disciplinary proceedings were contemplated against him.

- 2. The order of suspension was quashed in OA 248/95 and Counsel for respondents submits that the disciplinary proceedings are being withdrawn, in contemplation of fresh proceedings.
- 3. In these circumstances, applicant will be promoted on the basis of Annexure A2 without delay. However, respondents will be free to initiate disciplinary proceedings in accordance with the law, if there are grounds therefor.
- 4. The applications are accordingly disposed of. Parties will suffer their costs.

Dated the 4th June, 1996

PV VENKATAKRÎSHNAN ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN



Deputy Registrar

371/91

# List of Annexures

1. Annexure-A2: True copy of the Memo No.BB/27/Exam/94 dated 21.12.1994 issued by the 3rd respondent.

